

CBI v. Mahendra Ram & ors.
CC No. 132/2019

10.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

None for the accused.

Matter has been taken up through video conference. This matter is listed for recording of P.E. As per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi proceedings in the present case for recording evidence cannot be carried out through video conference.

Accordingly, matter is being adjourned to 09.09.2020 for P.E.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
10.08.2020

CBI v. Rajesh Dhiraj Lal Soni &
ors. CC No. 20/2019

10.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Sh. Praveen Aggarwal, learned legal aid counsel for accused
no. 1, 3, 9 and 10.

Sh. Rohit Chauhan, learned counsel for accused no. 2.

Sh. Hitender Kapoor, learned counsel for accused no. 6 & 7.

(Accused no. 8 is already proclaimed offender.)

Accused persons namely Rajiv Soni and Ashok Jain are
stated to be in judicial custody as they have been convicted in another
case RC No. EOU-I-2010-E-0005.

Matter has been taken up through video conference. This
matter is listed for recording of P.E. In view of the notification no.
26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi
proceedings in the present case for recording evidence cannot be carried
out through video conference.

Accordingly, matter is being adjourned to 10.09.2020 for
P.E.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
10.08.2020

CBI v. Sanjeev Sharma & ors.
CC No. 10/2020

10.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.
Sh. Atul Aggarwal, learned counsel for accused no. 1 with
accused no. 1.
Sh. Shashi Shankar, learned counsel for accused no. 2.
Sh. Arun Mahajan proxy for Sh. Rajesh Arora, learned
counsel for accused no. 3.
Sh. Mahender Kumar and Sh. Sumit Kumar, learned
counsels for accused no. 4.
Sh. Rajiv Mohan, learned counsel for accused no. 5.
Sh. Anand Verdhan Maitreya, learned legal aid counsel for
accused no.6 with accused no.6.
IO H. V. Attri.

This matter is listed today and proceedings have been taken
up through video conference as per the notification no. 26/DHC/2020
dated 30.07.2020 of Hon'ble High Court of Delhi.

This matter is listed for arguments on charge as well as for
supplying soft copy of recorded conversation. In the meantime, an
application has been moved by Sh. Mahender Kumar, learned counsel for
accused no. 4 seeking supply of work sheet including auditory
spectrography sheet prepared by the voice expert as well as memory card
of Virender Kumar Sharma. Copy of this application has been supplied
to learned PP for CBI. He can file reply to this application by the next

date of hearing, after giving advance copy of the same to learned counsel for accused no. 4.

Matter is also listed for supplying soft copy/DVD of recorded conversation as relied by the prosecution. In this regard learned PP for CBI submitted that he has been informed by the IO that he has already made the request to the CFSL for supplying soft copy/DVD of recorded conversation to be supplied to all the accused persons for which CFSL has sought 10 days time.

Having considered such submissions since this court had already given directions in this regard way back in the month of February/March for getting soft copy/DVD of recorded conversation prepared and to supply the same to all the accused persons in terms of section 207 Cr.P.C. Therefore, one week time is being given to IO to ensure the supply of soft copy/DVD of recorded conversation to be given to all the accused persons or their counsels.

Accordingly, put up this case on 18.08.2020 for disposal of the application as well as supplying soft copy of recorded conversation. Counsels are required to furnish their email address so that soft copy/DVD of recorded conversation can be supplied to them by email if hearing does not take place in the actual court.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
10.08.2020